

[English]

**Use of FERA for False Statements
Regarding Foreign Assets**

4874. DR. SUDHIR ROY: Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to use FERA against those Indian Nationals who have made false statements regarding their foreign assets;

(b) if so, the details thereof; and

(c) if not, the reasons thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B. K. GADHVI): (a) to (c). Acquisition of any immovable property situated outside India by person(s) resident in India without the specific permission of the Reserve Bank of India is violative of Section 25 of FERA, 73 and Section 48 of FERA prohibits the person (s) to furnish false information and declaration to any concerned authority which is also a contravention of FERA.

Whenever any information in respect of such violation of the provisions of FERA is received, suitable action is initiated by the Directorate of Enforcement.

**National Institute for Orthopedically
Handicapped**

4875. SHRI V. SOBHANADREESWARA RAO: Will the Minister of WELFARE be pleased to state:

(a) whether there is a proposal to set up a regional centre of National Institute for Orthopedically Handicapped Calcutta, at Hyderabad in Andhra Pradesh;

(b) if so, the likely date by which the

centre will be established; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO): (a) No, Sir.

(b) Does not arise.

(c) Unlike handicaps affecting hearing or vision, orthopaedic handicap do not require special training of teachers. The work of physical rehabilitation, through fitment centers, is carried out in different part of the country through other State and Central institutions, hence National Institute for the Orthopaedically Handicapped does not have any proposal for establishing a Regional Centre.

**National Institute for Visually
Handicapped**

4876. SHRI V. SOBHANADREESWARA RAO: Will the Minister of WELFARE be pleased to state:

(a) whether Government of Andhra Pradesh has requested the Union Government to establish a regional Centre of National Institute for Visually Handicapped to cater to the training needs of visually handicapped women in particular;

(b) whether the State Government has assured the land needed for the Centre free of cost; and

(c) if so, the reaction of Union Government?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO): (a) The Govt. of Andhra Pradesh has requested for the establishment at Hyderabad of a Regional Centre of National Institute of Visually